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EDUCATION DEPARTMENT

Notification

The 24th July, 2017

No. DSE-UT-S1-11(118)2010.—In exercise of the powers conferred by the proviso to article 309 of the Constitution read with the Government of India, Ministry of Home affairs Notification G.S.R. No. 3267, dated 1st November, 1966, the Administrator, Union Territory, Chandigarh is pleased to make amendment in the Chandigarh Education Service (School Cadre) (Group-C) Recruitment Rules 2017, namely :—

1. These rules may be called the Chandigarh Education Service (School Cadre) (Group-C) Recruitment (Amendment) Rules 2017.

2. They shall come into force with effect from the date of their publication in the Chandigarh Administration Gazette.

3. In the Chandigarh Education Service (School Cadre) (Group-C) Recruitment Rules 1991, in the schedule on column Nos. 6-A against the posts mentioned at Sr. No. 1, 2, 3 and 7 for the existing entries the following shall be substituted, namely :—

“21 to 37 years, upper age relaxable for SC/ST, OBC, Government servants and etc. as per instructions issued by Chandigarh Administration from time to time”.

Further at Sr. No. 8 on column No. 6-A against the existing entries the following shall be substituted :—

“18 to 37 years, upper age relaxable for SC/ST, OBC, Government servants and etc. as per instructions issued by Chandigarh Administration from time to time”.

4. In the Chandigarh Education Service (School Cadre) (Group-C) Recruitment Rules 2014, in the schedule on column Nos. 6 against the posts mentioned at Sr. No. 1, 2 and 3 for the existing entries the following shall be substituted, namely :—

“18 to 37 years, upper age relaxable for SC/ST, OBC, Government servants and etc. as per instructions issued by Chandigarh Administration from time to time”.

BANSI LAL SHARMA,
Education Secretary,
Chandigarh Administration.